



## Central Administrative Tribunal, Principal Bench Original Application No.815 of 2003

New Delhi, this the 2nd day of April, 2003

Hon ble Mr.Justice V.S.Aggarwal, Chairman
Hon ble Mr.V.K.Majotra, Member(A)

Vikram Singh LDC S/o Shri Narender Singh R/o 4/80, Prem Nagar, New Delhi

.... Applicant

(By Advocate: Shri Zakir Hussain)

Versus

- Chief Commissioner of Income Tax Government of India, C.R. Building, New Delhi.
- Addl.Commissioner of Income Tax (Personnel) (Hqrs)
   C.R. Building, New Delhi.
- Addl.Commissioner of Income Tax (Vigilance)
   C.R. Building,
   New Delhi.

  ....Respondents

## ORDER(ORAL)

## By Justice V.S. Aggarwal, Chairman

The applicant had been arrested in a matter punishable under Section 384 read with Section 511/120-B of the Indian Penal Code. Invoking sub-rule 2 to Rule 10 of CCS (CCA) Rules, he was placed under deemed suspension. On 17.7.2001, the applicant had been admitted to bail. Learned counsel for the applicant contends that after the deemed suspension came to an end and in the absence of any other order having been passed under Rule 10 of the CCS (CCA) Rules, the applicant cannot be taken to be suspended and the order that is being continued, is arbitrary.

2. However, during the course of submissions, it was pointed that the applicant in this regard has not submitted

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any representation on the question agitated before us. Learned counsel states that the applicant would submit a representation to respondent no.2 taking all legal factual pleas available in law and a direction may be issued to decide the same.

Taking stock of the facts, it is directed that if within 15 days from today the applicant submits representation to respondent no.2, the same shall be considered and appropriate orders shall be passed which should be speaking orders within two months of the same and communicated to the applicant. O.A. is disposed of.

( V.S. Aggarwal ) Chairman

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